

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

(IB)-22(PB)/2018

**IN THE MATTER OF:**

**Daimler Financial Services Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

**Vs**

**Value Infracon India Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

Order delivered on 20.02.2018

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**


**For the Petitioner(s):-**

**For the Respondent(s):-**

**ORDER**

Learned counsel for the applicant is directed to produce envelop for proof of service on the next date of hearing.

Post the matter on 1<sup>st</sup> March 2018.



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**